

Minutes of the Meeting of the Commission held on 26.10.2010

Present:

- A. Shri A.N. Tiwari, Chief Information Commissioner
- B. Ms. Annapurna Dixit, Information Commissioner
- C. Shri Satyanand Mishra, Information Commissioner
- D. Mrs. Sushma Singh, Information Commissioner
- E. Mrs. Deepak Sandhu, Information Commissioner
- F. Secretary, Shri B.B. Srivastava and other officers assisted the Commission.

The Commission placed on record its deep appreciation of the contributions of Prof. M M Ansari, Information Commissioner who is due to demit office on 30.10.2010.

Agenda 1: Distribution of matters pending for disposal for more than a year- registry of Ex-CIC

A special drive for disposal of all “over 3 months” cases in the Commission’s inventory was discussed. In the note given to the Commission by the Secretariat, the pendency of cases was shown to be as follows:-

S.No.	Name of Registry	0 to 3 Months	3 to 6 Months	6 to 12 Months	More than 12 months	Total Pending Cases
1.	CIC	790	295	90	27	1202
2.	IC(SG)	738	49	Nil	Nil	787
3.	IC(AD)	1000	38	Nil	02	1040
4.	IC(MA)	443	44	Nil	Nil	487x
5.	IC(MLS)	1314	3134x	Nil	Nil	4448
6.	IC(SM)	536	341	234	Nil	1111
7.	IC(SS)	595	84	23	Nil	702
8.	IC(DS)	1200	450	230	Nil	1880
9.	The then CIC	879x	535x	327x	270x	2011x
Total		7495	4970	904	299	13668

The following course of action was decided:-

- (a) A special drive shall be launched to dispose of cases in the “over 3 months” category.
- (b) The disposal of these cases shall be kept separate from the normal disposal schedule Commissioners have for the cases in their respective Registries.

(c) For the special drive, all “over 3 months” cases in the Registry of each Commissioner shall be listed-out department-wise and scheduled for disposal in the special time-slot.

(d) The “over 3 months” cases in the Registry of the former CIC shall be listed-out Department-wise and shall be distributed among the CIC and the ICs uniformly – public-authority-wise – as far as possible.

(e) For the purpose of distribution under (d) above, the basis shall be the present strength (current number) of the Commissioners, including the Chief Commissioner.

(f) If in future, there is an increase in the number of Commissioners, a select number of arrear-cases distributed under (d) above, shall be withdrawn – as uniformly as can be possible – from each Commissioner’s Registry and assigned to the new Commissioner / Commissioners for disposal, along with the new cases that they shall receive in respect of the public authorities that will be assigned.

(g) For the new Commissioner/Commissioners, apart from the regular cases, they will also be required to have the Special-Drive-Arrear-cases from the inventory created through (d) above.

(h) Attempt shall be directed at ensuring that the number of regular cases and Special Drive cases with each Commissioner shall be approximately equal keeping in view the fact that these numbers will have to be determined in terms of public authorities to which the cases might pertain. A certain variation in the distribution of cases is, therefore, inescapable, but should be kept to the minimum.

Agenda 2: Group Health Insurance Scheme for the CIC/ICs and personnel of CIC – presentation of papers of Oriental Insurance Corporation.

The Commission was given a presentation on Group Insurance Scheme by Senior, DGM of Oriental Insurance Company Sri P K Jha.

Commission appreciated the proposal and requested for a detailed to take a final view.

Agenda 3: Proposal on time bound section 4 disclosure by various Public Authorities.

Commission authorized the Chief Information Commissioner to issue directives for time bound disclosure under Section 4 of the RTI Act by various Public Authorities u/s 19 (8) (a) of the RTI Act.

Agenda 4: ATR on the Minutes of the Meeting dated 19.10.2010

noted.

Agenda 5: Commencement of CIC helpline for information on status of complaint/appeal.

Commission examined the concept note for developing a help line for seeking information on the status of appeal and complaints received and directed that the same may be put in place immediately.

Agenda 6: Central Information Commission 'Request Disposal Monitoring System' (RDMS)- Presentation.

Mr Paul of NIC gave detailed presentation on RDMS. It was decided to put it in place immediately.

Agenda 8: Staffing Norms.

The staffing norms and the on going consultations with DoPT in this regard was discussed. Secretary, CIC apprised the Commission of the latest position that DoPT has agreed to 160 posts and to outsource additional stenographic support to the Commission. Commission directed the secretariat to present a detailed analysis of current and proposed staff position.

(Action JS (A&P))